

sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore, a copy (in English and Hindi) of the Government of Mysore Notification GSR No.226datedthe13th July, 1971, publishing the Mysore Motor Vehicles (VI Amendment) Rules, 1971. [Placed in Library. *See* No. LT-1281/71.]

**THE BOMBAY PRIMARY EDUCATION (GUJARAT 2ND AMENDMENT) RULES, 1971**

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE/शिक्षा और समाज कल्याण मंत्रालय में उपमंत्री (PROF. D. P. YADAV): Sir, I beg to lay on the Table, under clause (c) (v) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat, a copy (in English and Hindi) of the Government of Gujarat Notification No. K/SH/2847/PEA/1470-26317-K, dated the 11th May, 1971, publishing the Bombay Primary Education (Gujarat 2nd Amendment) Rules, 1971, issued under section 63 of the Bombay Primary Education Act, 1947. [Placed in Library. *See* No. LT-1319/71.]

**I. REPORT (1970) OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA**

**II. FINANCE ACCOUNTS (1967-68) OF TBI CENTRAL GOVERNMENT**

SHRI OM MEHTA: Sir, on behalf of Shrimati Shushila Rohatgi, I beg, to lay on the Table—

(i) A copy of the Report of the Comptroller and Auditor-General of India for the year 1970—Central Government (Commercial) (Part VI), under clause (1) of article 151 of the Constitution.

(ii) A copy of the Finance Accounts (in Hindi) of the Central Government for the year 1967-68. [Placed in Library. *See* No. LT-1283/71] for (i) and (ii)]

**NOTIFICATION ISSUED UNDER THE MYSORE STAMP ACT, 1957**

SHRI OM MEHTA: Sir, on behalf of Shrimati Shushila Rohatgi, I also lay on the

Table a copy (in English and Hindi) of the Government of Mysore Notification SO. No. 1327, dated the 16th July, 1971, issued under clause (a) of sub-section (1) of section 9 of the Mysore Stamp Act, 1957, under clause (c) (iv) of the Proclamation, dated the 27th March, 1971 issued by the President in relation to the State of Mysore. [Placed in Library. *See* No. LT-1256/71.]

**NOTIFICATION UNDER THE GUJARAT EDUCATION CESS ACT, 1962**

SHRI OM MEHTA: Sir, on behalf of Shrimati Shushila Rohatgi, I also lay on the Table a copy (in English and Hindi) of the Government of Gujarat, Notification No. (GHN-58) SUA-1071/(7)-TH, dated the 10th August, 1971, issued under sub-section (3) of section 13 of the Gujarat Education Cess Act, 1962, under, clause (c) (v) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. *See* No. LT-1257/71.]

**NOTIFICATION UNDER THE MYSORE LOTTERIES AND PRIZE COMPETITIONS CONTROL AND TAX ACT, 1951**

SHRI OM MEHTA: Sir, on behalf of Shrimati Shushila Rohatgi, I also lay on the Table a copy (in English and Hindi) of the Government of Mysore Notification SO. No. 1562, dated the 20th August, 1971, under 1971, under the Mysore Lotteries and Prize Competitions Control and Tax Act, 1951, read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. *See* No. LT-1307/71.]

THE MYSORE EXCISE (LEASE OF THE RIGHT OF RETAIL VEND OF LIQUORS) (AMENDMENT) Rules, 1971

SHRI OM MEHTA: Sir, on behalf of Shrimati Shushila Rohatgi, I also lay on the Table a copy (in English and Hindi) of the Government of Mysore Notification G.S.R. No. 310, dated the 23rd September, 1971, publishing the Mysore Excise (Lease of the Right of Retail Vend of Liquors) (Amendment) Rules, 1971, under sub-section (4) of section 71 of the Mysore Excise Act, 1965 read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971, issued by the